



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No. 1017/2021

This the 14th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

G Hari Prasad, 27 years old, Group A
6/17, First Floor, Old Rajinder Nagar
New Delhi-110060.

... Applicant

(By Advocates: Mr. Aditya Ajgaonkar, Mr. Vikas Jain and
Mr. Manjeet Rathor)

Versus

1. Union of India through
Its Secretary
Ministry of Environment Forest and Climate Change
Indira Paryavaran Bhawan, 6th Floor
Prithvi Bock, Jor Bagh road, Ali Ganj
New Delhi-110003.
2. Union Public Service Commission
Through Secretary
Department of Personnel and Training
UPSC Bhavan, Shahjahan Rd. Man Singh Road Area
New Delhi-110069.

... Respondents

(By Advocates: Mr. R.V. Sinha with Mr. Amit Sinha and
Mrs. Anupama Bansal)



O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant took part in the Competitive Examination for selection to the Indian Forest Service, held in 2019. He claimed the status of an OBC candidate. He states that though he secured 876 marks, he was not selected on account of tie-breaker, and another candidate with 876 marks was selected. According to the applicant, one of the selected candidates from the OBC category did not join and though he made a representation with a request to consider his case against that vacancy, no steps have been taken by the respondents. He filed this O.A. with a prayer to direct the respondents to consider his case for appointment to the Service.

2. Today, we heard Mr. Aditya Ajgaonkar with Mr. Vikas Jain, learned counsel for the applicant and Mrs. Anupama Bansal & Mr. R.V. Sinha, learned counsel for the respondents.

3. The limited grievance of the applicant is about non-consideration of his representation. Though he raised several grounds on merits, we do not propose to address the same at this stage. The representation of the applicant needs to be

Item No. 4



considered at the earliest, in view of the facts that are pleaded before us.

4. We, therefore, dispose of the O.A., directing the respondents to pass orders on the representation dated 26.03.2021 made by the applicant, within four weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/vb/ns/sd